

potato seeds were arranged for 1967 and 1967-68 :

	1966-67	1967-68
	(In Quintals)	
Paddy	78.92	577.48
Potatoes	332.68	35.00 (being arranged)
(b)	1966-67	1967-68
Paddy	Rs. 6,822	Rs. 52,129
Potatoes	Rs. 40,359.37 P.	Rs. [Nil so far]

(c) No, Sir. before distribution was 17.09 quintals.

Loss due to drriage and shrinkage of potato seeds during transit and storage (d) The quantity of seeds planed and estimated yield year-wise is given below:

[In Quintals]

	1966-67		1967-68	
	Qty. Planted	Estimated Yield	Qty. Planted	Estimated Yield
Paddy	78.92	1970	577.48	46548
Potatoes	315.59	1018.64	Not yet planted	

#### TRUNK CALL METERS

2210. SHRI B. N. SHASTRI : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether it is a fact that new meters for recording trunk calls are going to be installed soon; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENTS OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (SHRI I. K. GUJRAL) : (a) No. No new meters are being installed for recording trunk calls. It has, however, been proposed to provide 'charge indicators'. These 'charge indicators' will be installed in the Meter room of the exchanges and will record in units (of 15 paise) the time spent by a subscriber on STD calls made from this telephone.

(b) The design for the 'charge indicators' has been finalised by the P&T Research Centre and a small order for field trial has been placed on Messrs. Indian Telephone Industries Limited, Bangalore for manufacture. It is expected that these will be made available during the next few months. These will be first tried out at Delhi. If the field trials are successful, the facility will be

made available progressively to the intending subscribers on rental basis.

12 HRS.

#### PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER COAL MINES PROVIDENT FUND AND BONUS SCHEMES ACT

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT, AND REHABILITATION (SHRI S. C. JAMIR) : I beg to lay on the Table a copy each of the following Notifications under section 7A of the Coal Mines Provident Fund and Bonus Schemes Act, 1948 :—

- (i) The Coal Mines Provident Fund (Fourth Amendment) Schemes 1967, published in Notification No. G.S.R. 1646 in Gazette of India dated the 4th November, 1967.
- (ii) The Andhra Pradesh Coal Mines Provident Fund (Fourth Amendment) Scheme, 1967, published in Notification No. G.S.R. 1647 in Gazette of India dated the 4th November, 1967.
- (iii) The Rajasthan Coal, Mines Provident Fund (Fourth

[Shri S. C. Jamir]

Amendment Scheme, 1967, published in Notification No. G.S.R. 1648 in Gazette of India dated the 4th November, 1967.

- (iv) The Neyveli Coal Mines Provident Fund (Sixth Amendment) Scheme, 1967, published in Notification No. G.S.R. 1649 in Gazette of India dated the 4th November, 1967.

[Placed in Library. See No. LT-1743/67].

12.03 Hrs.

COTTON TEXTILE COMPANIES (MANAGEMENT OF UNDERTAKINGS AND LIQUIDATION OR RECONSTRUCTION) BILL—Contd.

MR. SPEAKER : We shall now take up clause by clause consideration of the Cotton Textile Companies (Management of Undertakings and Liquidation or Reconstruction) Bill, consideration stage of which concluded yesterday.

There are no amendments to clauses. I think we can put clauses 2-11 together.

SHRI S. R. DAMANI (Sholapur) : I wish to speak. At the very outset, I want to congratulate the hon. Minister. .

MR. SPEAKER : On which clause does he want to speak ?

SHRI S. R. DAMANI : I want to make suggestions regarding clauses 3 and 4.

श्री मधु लिमये (मुंबेर) : अध्यक्ष महोदय, एक-एक खंड पर बहस होनी चाहिए। क्या आप सब पर एक साथ करा रह है ?

MR. SPEAKER : Since there are no amendments to clauses, I thought we could take all the clauses together.

श्री मधु लिमये : यह कैसे होगा। इससे तो बहस की कोई दिशा ही नहीं रहेगी, अलग-अलग कराइये।

MR. SPEAKER : Then I shall put clause 2 first.

SHRI LOBO PRABHU (Udipi) : My objection is that this Bill has not taken note of the judgment of the Supreme Court in the recent case concerning fundamental rights. This is a fundamental point with us. This Bill ignores the Constitution. The right to property and the right to occupation is severely limited by nearly every clause of the Bill. The judgment in the Golaknath vs State of Punjab case changes the law even in respect of the Essential Commodities Act on which this Bill is based.

MR. SPEAKER : There is no general discussion now. If he wishes to speak on any particular clause, he may say so.

SHRI LOBO PRABHU : Then do I get a chance later ?

MR. SPEAKER : I shall put clause 2 to vote.

MR. SPEAKER : The question is :

"That Clause 2 stand part of the Bill."

*The motion was adopted.*

12.05 Hrs.

*Clause 2 was added to the Bill.*

[MR. DEPUTY-SPEAKER in the Chair]

SHRI S. M. BANERJEE (Kanpur) : Clauses 3 and 4 may be taken together.

SHRI S. R. DAMANI : I want to submit that the textile industry is spread over throughout the country, but there is a large concentration in Bombay, Ahmedabad, Coimbatore and Calcutta.

SHRI S. M. BANERJEE : Mention Kanpur also.

SHRI S. R. DAMANI : In taking over the management of sick mills, preference should be given to mills which are situated in small towns, because the entire community in such towns depends on that mill or industry. In big cities there are many other industries and if any mill stops functioning, they can get alternative employment, but in small towns there are only one or two mills, and if it closes down, then the